

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 202/2019**

New Delhi, this the 17<sup>th</sup> day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Suman Lata  
W/o. Arun Kumar  
R/o. A-3/224, Janak Puri,  
New Delhi – 110 058.

...Applicant

(By Advocate : Ms. Indrani Ghosh)

Versus

North Delhi Municipal Corporation  
Through its Commissioner,  
4<sup>th</sup> Floor E Block,  
S. P. Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi-110 002.

....Respondent

**ORDER (ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member (J)**

Heard the learned counsel for applicant.

2. The applicant, a Medical Superintendent of Hindu Rao Hospital, filed the O.A for quashing the Office Order dated 07.01.2019 whereunder she was transferred from Hindu Rao Hospital to Kasturba Hospital.

3. It is submitted that the applicant made Annexure A/5 representation dated 14.01.2019 against the impugned

transfer order ventilating her grievances. However, no orders have been passed thereon. It is further submitted that the person who is posted in place of the applicant has already joined as the Medical Superintendent of Hindu Rao Hospital.

4. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider and decide Annexure A/5 representation dated 14.01.2019 of the applicant and to pass appropriate reasoned speaking order thereon, in accordance with law, within one week from the date of receipt of a certified copy of this order. Till then, the respondents shall maintain status-quo, obtaining as on today.

Order by **Dasti.**

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/

